

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 204
IB-260/ND/2017**

**IN THE MATTER OF:
Neelam Singh**

...PETITIONER

Vs.

M/s. Mega Soft Infrastructure Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

Order delivered on 27.01.2020

Coram:

SHRI. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor

:Mr. Rahul Shukla, Advocate

For the Respondent/ Corporate-debtor :

For Ex-Director (Mahesh Kumar Panwar):Mr. Arun Khatri, Advodcate

For the Liquidator

**:Mr. Mritunjay and Mr. Sameep,
Advocates, Mr. Abhishek Anand,
Liquidator (In CA No. 102)**

For the Bidder

:Ms. Trisha Nagpal, Advocate

ORDER

CP-45/2019

Heard the submissions made by the counsel for the petitioner and respondents. Section 77 of the Companies Act, 2013 deals with duty to register charges. Registration of charges is a conclusive proof of creation of charge. Now after the registration, questioning whether proper notice before creation of charge has been issued or not frivolous litigation. This Tribunal is not inclined to entertain such issues at this stage of the matter. . The IA is dismissed.

(Rajat)

CA-102/2019

Let this application listed on next Monday. Post the matter to

03.02.2020.

- Sd -

(V.N. Subramanyam),
Member (T)

- Sd -

(P.S.N. Prasad)
Member (J)